

(2024) 11 JH CK 0018

Jharkhand High Court

Case No: Cont. Case (C) Filing No.11364 Of 2024

Abhishek Krishna Gupta

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision: Nov. 29, 2024

Hon'ble Judges: Sanjay Kumar Dwivedi, J

Bench: Single Bench

Advocate: P.C. Sinha

Final Decision: Disposed Of

Judgement

Sanjay Kumar Dwivedi, J

1. The petitioner is appearing in person and this matter was taken up on 22.11.2024 and on that day he was not present and with a view to provide one more opportunity to him, the matter was adjourned and that is how it is listed today. Today, again he is not present. The office has raised maintainability aspect of filing the contempt petition in person by an advocate against a practicing advocate of this Court.
2. Prima facie, it appears that after filing of the present contempt petition he is intentionally not appearing before the Court. However, with a view to provide further one more opportunity to him, this matter is being adjourned.
3. Let this matter appear on 06.12.2024.